

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing



O.A. No.62/1239/2020

Wednesday, this the 16th day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

1. Mushtaq Ahmad Ahanger, aged 40 years, S/o Ab Rashid Ahanger R/o Goon, Ahmadpora, Tehsil Pattan, District Baramulla.

.....Applicant

By Advocate: Mr. Gulzar Ahmad Bhat

Versus

1. UT of J&K through its financial Commisioner Health and Medical Education at Civil Secretariat Srinagar/Jammu, Pin Code 180001Jammu and 190001 Srinagar.
2. Director Health Services Kashmir Srinagar at health Secretariat (Swasthabavan) near Hajj House Bemina Bypass Srinagar J&K (UT) Pin Code 190018.

.....Respondents

(By Advocate: Mr. Rajesh Thapa, D.A.G.

O R D E R (ORAL)

Hon'ble Mr. Anand Mathur, Member (A)

During the course of arguments, learned counsel for the applicant submitted that the applicant would be satisfied if this O.A. is disposed of with direction to respondents to treat the O.A. as a representation and decide the claim of applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to treat this O.A. as a representation and consider/decide the claim of the applicant in accordance with rules/regulations and pass a reasoned and speaking order within a period of one month from the date of receipt of a certified copy of this order with intimation to the applicant. It is made clear that we have not expressed any opinion on the merits of the case.

3. Accordingly, the O.A. is disposed of. No costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Mks/-

